

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No. 592/2022 passed by the High Court Of Judicature At Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION)

Date : 02-12-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Narayan Har Gupta, Adv.
Mr. Anantha Narayana M.G., AOR
Ms. Deepti Arya, Adv.
Mr. Venkata Krishna Kunduru, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 20.01.2023.

Notice is permitted to be served on the standing counsel for the State.

In the meantime, further proceedings qua the present petitioners shall remain stayed.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER